

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:1417
ANSWERED ON:02.12.2014
DIVERSION OF FOREST LAND
Tumane Shri Krupal Balaji

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the total forest area diverted/utilised for the purposes other than forest related activities, State-wise;
- (b) the details of afforestation activities carried out against the loss of forest land during the last three years and the current year, State-wise; and
- (c) the amount of funds incurred on afforestation during the said period, State wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) Since 25.10.1980, the Ministry of Environment, Forests and Climate Change has granted approval for diversion of 12,05,138 ha of forest land for non-forestry purposes in total 23,784 number of cases. State wise detail of number of cases and forest area diverted is given in Annexure-I.

(b) & (c) A statement showing the funds released, State-wise, to State CAMPAs against their Annual Plans of Operation for the years 2011-12, 2012-13, 2013-14 and also during the current year, viz., 2014-15, is given in Annexure-II. Afforestation activities are carried out as compensatory afforestation in lieu of forest land diverted as per the provisions of the Forest (Conservation) Act, 1980 but also as various regeneration activities under Net Present Value (NPV), Catchment Area Treatment (CAT) Plan, safety zone treatment etc components. Following Supreme Court orders dated 12.03.2014 that backlog of compensatory afforestation, if any, will be tackled on priority basis and for which adequate provision will be made in the Annual Plan of Operation (APO) by the respective State CAMPAs, all States/UTs have been directed to submit a 5 year action plan for completion of backlog of CA works, in their Annual Plans of Operation for the current year onwards; in cases where that action plan for completion of backlog has not been received, a portion of the entitlement of the State CAMPAs to funds in the current year has been held back.